

FIR No. 33/2020  
PS PIA  
Stave vs. Susheel Kumar Ray  
U/s 329/34 IPC

11.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

Present : Ld. APP for the State is stated to be available for hearing through VC.

Ld. Counsel for the applicant/accused is stated to be present in the court.

IO is stated to be present in the court.

I have perused the application as well as the record. The present accused Susheel was granted bail vide order dated 08.05.2020 and his bail bond furnished on 10.05.2020 was accepted till 19.05.2020. On 19.05.20, the bail bond was listed for consideration on 02.06.2020 before the concerned court. On query, the Ahlmad has submitted in writing that the bail bond was not put up before the undersigned on 02.06.2020 as he received the bail bond on 26.06.20 and on 26.06.20 the bail bond was not put up before the undersigned due to oversight. The Ahlmad is strictly warned to remain careful in future with further direction that if a similar oversight is committed in the future, the matter will be reported to the Ld. District & Sessions Judge, East for initiating action against the Ahlmad. However, in view of the fact that the accused has already been granted bail vide order dated 08.05.2020, the present application stands allowed. On 10.09.2020, the accused had furnished fresh bail bond which was taken on record and the IO is directed to verify the address of the accused and the surety. Report of IO received today. Same is perused. The fresh bail bond has been accepted. Accordingly, the previous surety is discharged and the documents of the previous surety be released, endorsement cancelled as per



Present application accordingly, stands disposed off.

(Aakanksha Vyas)

MM-5, (East) KKD Court  
Delhi/11.09.2020

आय. व. व. व.  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No: 341/2020  
PS: Shakarpur  
S/Vs. Deepak  
U/s: 379/411 IPC

11.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Remand Advocate Sh. Charan Singh is present through V.C.

An application for grant of bail u/s 437 Cr.P.C, duly forwarded by the Jail Superintendent, is received on behalf of accused Deepak,

Bail application perused. Reply filed by IO also perused.

Ld. Remand Advocate has submitted that accused is in J/C since 12.08.2020. Ld. Advocate has further submitted that accused is a young boy and has been falsely implicated in the present case. It is also prayed that he may be released on personal bond.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature in as much as, the complainant has apprehended the accused with his stolen property. Ld. APP has further submitted that accused is a habitual offender, as per the reply of IO.

Heard both the parties.

File perused. In the present case, accused is in J/C since 11.08.2020. Case property has been recovered. Investigation of the present case is complete. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. But, keeping in view his previous involvement, he is admitted to regular bail on furnishing bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** to the satisfaction of the Jail Superintendent and subject to the following conditions:

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Copy of this order be sent to the Jail Superintendent for onward transmission to the applicant/accused and the Jail Superintendent is directed to transmit the bail bond of accused to the court on 14.09.2020. Copy of this order be also given dasti to Ld. Remand Advocate.

Copy of this order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 11.09.2020

FIR No: 382/20  
PS: Krishna Nagar  
S/Vs. Ashish Sharma  
U/s: 25/54/59 Arms Act

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

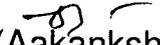
11.09.2020

Present: Ld. APP for the State is present through V.C.

Remand Advocate Sh. Charan Singh is present through V.C.

Bail application perused. Reply of IO also perused. The IO has already sought release of the accused Ashish Sharma in the present case and release order has been passed by Jail Duty MM vide order 11.09.2020. Accordingly, the present application is disposed off as infructuous.

Copy of this order be sent to Jail Superintendent for onward transmission to the applicant/accused and a copy of this order be given dasti to Remand Advocate as well.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 11.09.2020



आकंशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

EFIR No: 9985/20  
PS: Shakarpur  
S/Vs. Deepu Kumar  
U/s: 379/411 IPC

11.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Remand Advocate Sh. Charan Singh for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C, duly forwarded by the Jail Superintendent, is received on behalf of accused Deepu Kumar

Bail application perused. Reply filed by IO also perused

Ld. Remand Advocate for accused has submitted that accused is in J/C since 22.07.2020. She has further submitted that accused has been falsely implicated in the present case. Ld. Advocate has also submitted that accused is having old age parents suffering from old age ailments and accused is the sole bread earner of his family. It is also submitted that accused has clean antecedent.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has further submitted that accused is a habitual offender, as per the reply of IO.

Heard both the parties.

File perused. In the present case, accused is in J/C since 22.07.2020. Case property has been recovered. Investigation of the present case has been completed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Copy of this order be sent to the Jail Superintendent for onward transmission to the applicant/accused and a copy of this order be given dasti to Ld. Remand Advocate as well.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 11.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No: 314/2020  
PS: Krishna Nagar  
S/Vs. Arun  
U/s 379/411/34 IPC

11.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Arun.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 05.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. It has been further argued that accused has no previous criminal involvement. Ld. Counsel has also submitted that investigation qua accused has been completed.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, accused is in J/C since 05.08.2020. Case property has been recovered. Investigation of the present case is complete. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be uploaded on the website of District Courts.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 11.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No.: 0242/2020  
U/s: 380/411 IPC  
P.S.: PIA  
State Vs. Aryan Khan

11.09.2020

Fresh application for release of mobile phone SAMSUNG DUOS on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 14.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/11.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No.: 0239/2020  
U/s: 379/356 IPC  
P.S.: PIA

11.09.2020

Fresh application for release of LAPTOP HP-240-G3 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 14.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/11.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No.: 191/2019  
U/s: 379/356/411/452 IPC  
P.S.: Krishna Nagar  
State Vs. Ajmal

11.09.2020

Fresh application on behalf of applicant/surety for withdrawal of surety,  
received by way of email.

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

Put up with file on 15.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/11.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर वृषडाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No.: 281/2020  
U/s: 379/411 IPC  
P.S.: Madhu Vihar  
State Vs. Neeraj Kumar

11.09.2020

Fresh application for release of vehicle on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

Application perused. The present application pertains to PS: Madhu Vihar which does not fall within the territorial jurisdiction of this Court. Hence, the present application stands dismissed for want of territorial jurisdiction.

Copy of this order be uploaded on the website of District Courts



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/11.09.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No.: 256/2020  
U/s: 356/379/34 IPC  
P.S.: Shakarpur  
State Vs. Nitin Kumar

11.09.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused/applicant, received by way of email.

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 14.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/11.09.2020

आकंशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कल्याण नगर कोर्ट दिल्ली-32  
Kalyan Nagar Court, Delhi-32

FIR No.: 011540/2020

U/s: 379/411/34 IPC

P.S.: Krishna Nagar

State Vs. Suraj Rawat @ Happy

11.09.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused/applicant, duly forwarded by the Jail Superintendent, received by way of email.

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 14.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/11.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडफडडूमा कोर्ट, दिल्ली-110002  
Karkardooma Courts, Delhi-110002

FIR No.: 24/2020  
U/s: 356/379/34 IPC  
P.S.: Shakarpur  
State Vs. Khursheeda

11.09.2020

Third application for bail U/s 437 Cr.P.C on behalf of accused/applicant, received by way of email.

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 14.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/11.09.2020

आकंशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडफडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No.: 243/2020  
U/s: 379 IPC  
P.S.: PIA  
State Vs. Not Known

11.09.2020

Fresh application for release of vehicle bearing No. DL-7ER-3223 on behalf of applicant, received by way of email.

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 14.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/11.09.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडफडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No.: ED-PIA-000401/2020

U/s: 379 IPC

P.S.: PIA

State Vs. Not Known

11.09.2020

Fresh application for release of mobile phone REDMI 6A on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 14.09.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/11.09.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No: 0400/2020  
PS: PIA  
U/s 379 IPC

11.09.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant through V.C.

The present application for release of mobile phone REALME 5S on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ramesh Pal Singh wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be uploaded on the website of District Courts and a copy be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 11.09.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडुमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No: 235/20  
PS: PIA  
S/Vs. Ashraf  
U/s: 379/411/34 IPC

11.09.2020

Present: Ld. APP for the State is present through V.C.

Ld. Counsel for accused is present through V.C.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ashraf.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel has submitted that accused is in J/C since 04.09.2020. Ld. Counsel has also submitted that accused has been falsely implicated in the present case. Ld. Counsel for the accused has further submitted that accused is having clean antecedents. It is also submitted that accused is no more required for the purpose of investigation. Ld. Counsel has submitted that accused is ready to furnish a sound and reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are very serious in nature.

Heard both the parties.

I have perused the contents of FIR. Allegations are serious in nature, in as much as the accused and co-accused stole the mobile phone of the complainant and were apprehended on the spot by the complainant. Investigation of the present case is still ongoing. Co-accused is yet to be apprehended. Hence, the present bail application stands dismissed.

Accordingly, bail application disposed off. Copy of this order be uploaded on the website of District Courts.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 11.09.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
फ्लॉर नं. 03, द्वितीय तल  
Room No. 03, 2nd Floor  
प्रधान न्यायालय कोर्ट, दिल्ली-32  
Metropolitan Courts, Delhi-32

FIR No: 440/20  
PS: Krishna Nagar  
S/Vs. Not known  
U/s: 25 A.Act and 411 IPC

11.09.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant through V.C.

The present application for release of vehicle motorcycle bearing No. **DL5SAM 8447** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Naveen wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. **4485/2013** and CRL. M.A. No. **16055/2013** decided on **10.09.2014** as follows:

**“Vehicles”**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 11.09.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्व)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No: 343/20  
PS: Krishna Nagar  
S/Vs. Dilip Kumar etc.  
U/s 307/34 IPC

11.09.2020

Present: Ld. APP for the State is present through V.C.

None for accused is present through V.C.

Application perused. It is noticed that the application for release of jamatalashi article i.e. mobile phone, has already been dismissed on 10.09.2020, as nothing was seized during the personal search of accused, as per the reply of IO.

Accordingly, the present is also dismissed as infructuous.

Copy of this order be uploaded on the website of District  
Courts.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 11.09.2020

आकार्षा व्वास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No: 425/20  
PS: Krishna Nagar  
S/Vs. Saira  
U/S: 448/452/34 IPC

11.09.2020

Present: Ld. APP for the State.  
Ld. Counsel for applicant is present through V.C.

Application for release of mobile phone VIVO Y-30 perused. Reply of IO received and perused. As per the reply of IO the mobile phone mentioned in the present application was seized during the personal search of the applicant.

Let the mobile phone seized during the personal search of the applicant, be released to the rightful owner.

Copy of this order be given dasti to the applicant/Ld. Counsel and order be also uploaded on the website of District Courts.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 11.09.2020

